

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2735
TO BE ANSWERED ON 17.03.2025**

NORMS FOR SETTING UP ESIC HOSPITALS

†2735. SHRI HARENDRA SINGH MALIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of norms for setting up ESIC hospitals for the health facilities of workers employed in sugar mills and other local industries located in remote areas of the country;**
- (b) whether the Government proposes to open ESIC hospitals in Muzaffarnagar district where more than 50,000 workers are employed in sugar mills and other mills;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): Employees' State Insurance Corporation (ESIC) accords approval for setting up of new ESI hospitals in an area in accordance with the norms of ESIC. As per norms, minimum 20,000 Insured Persons (IP) and 50,000 IP, at present or futuristic in upcoming 05 years within radius of 25 Kilometers of proposed location, is required for setting up of 30 bedded and 100 bedded ESI hospital respectively. In case of North Eastern Region / Hilly area, the minimum 15,000 IP is required for setting up of 100 bedded hospital.

The total number of Insured Person in Muzaffarnagar district was 15,125 as on 31.03.2024.

In terms of Section 2 (19A) of ESI Act, 1948, sugar mills is seasonal factory and the Act does not apply to them. Non-seasonal factories functioning in notified areas and employing 10 or more persons are covered under the provisions of the ESI Act, 1948.
